

ANNEXURE A - 2

Amount in Rupees

S. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00	Details of claims and security interest attached as <i>Annexure - I</i>
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,956,973,350.90	13	23,816,107,553.90	0.00	1,35,00,00,000	1,790,865,797.00	Details of claims attached as <i>Annexure - 2</i>
5	Operational creditors (Workmen)	0	0	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
6	Operational creditors (Employees)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	Details of claims attached as <i>Annexure - 3</i>
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	0.00	3,11,62,000.00	Details of claims attached as <i>Annexure - 4</i>
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0.00	0.00	0.00	0.00	NA
	Total	20	32,92,78,84,660.38	17	29,69,45,43,605.38	0.00	1,41,00,00,000	182,83,41,055.00	



Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



ANNEXURE – 1
Secured financial creditors (other than financial creditors belonging to any class of creditors)

Sr. No.	Name of Creditor	Amount of claim received	Amount of claim admitted	Amount of contingent claim	Amount of claim not admitted	Security Interest
1	Union Bank of India	118,03,52,707.00	118,03,52,707.00	0.00	0.00	Refer Note 1
2	ICICI Bank, Bahrain Branch	298,99,46,396.46	298,99,46,396.46	0.00	0.00	
3	Bank of Baroda, UAE Branch	1,46,88,80,356.02	1,46,88,80,356.02	0.00	0.00	
4	Shapoorji Pallonji Finance Private Limited	29,42,56,592	23,92,56,592	0.00	6,00,00,000	Refer Note 2
Total		5,93,34,36,051.48	5,87,84,36,051.48	0.00	6,00,00,000	

Note 1:

- First pari passu charge on all amounts owing to, and received and/or receivable by, RRCPL and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with:
 - a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
 - b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
 - c. The 2 wind mill projects located at each at Sangli, Maharashtra and Dhule, Maharashtra each owned by RCCPL
 - d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL
- All rights title, interest, benefits, claims and demands whatsoever of RRCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

Note 2:

- a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immovable properties – Rehab Building No. R1 on Slum Rehabilitation scheme under clause 3.11 read with clause 3.5 & 3.19(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S No. 358 corresponding Survey No. 4 & C.T.S No. 359 corresponding survey No. 3 Hissa No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien dated 18th April, 2019 executed by Harish R. Patel, Rajesh R. Patel, Shilpa R. Patel, Pravina K. Patel, Anita H. Patel, Pratik H. Patel and the Corporate Debtor in favour of Financial Creditor.
- b. Deed of Personal Guarantee executed by Mr. Rajesh Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.
- c. Deed of Personal Guarantee executed by Mr. Harish Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.

